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NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI


ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 17/04/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL
SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/58/2016
NAME OF THE PETITIONER(S) : Saraswathi
NAME OF THE RESPONDENT(S) : Nagabhushanam Precision Engg Industries P Ltd & 7 Ors
UNDER SECTION : 397/398, 237, 235 & 111A of companies act 1956

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

Vijaya Prashanth S	Counsel for petitioner	
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ORDER

Shri S Vijaya Prashanth, counsel for petitioner present and filed proof of service of notice on R7 & R8 alongwith delivery track report by way of an affidavit. The same is perused. Service against R7 & R8 is held sufficient. They are called absent. In the circumstances, R7 & R8 are proceeded ex parte. Counsel for petitioner filed a memo stating that a decree has been passed in the Civil Court. He prayed time for getting instructions from the party as well as from his senior counsel regarding the settlement. Time enlarged at request. Put up on 31.05.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)